

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53382 OF 2018 (DB)

[(Arising out of Order-in-Appeal No.696(CRM)ST/JDR/2018 dated 03.07.2018 passed by the Commissioner (Appeals), Central Excise and CGST, Jodhpur].

M/s. Om Metals Infra Projects Ltd.

B-117, Indraprastha Industrial Area,
Kota.

..... **Appellant**

VERSUS

**Commissioner of Central Goods
and Service Tax Commissionerate,**
Udaipur.

..... **Respondent**

APPEARANCE:

Shri Kunal Aggarwal, Advocate for the Appellant

Shri Harsh Vardhan, Authorised Representative of the Respondent

**CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50169/2024

DATE OF HEARING/DECISION : January 31, 2024

BINU TAMTA :

Learned Authorised Representative for the Revenue states that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Ckp.